

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT)(Ins) No.271 of 2020

IN THE MATTER OF:

Subhash Agrawal

...Appellant

Vs.

M/s AU Small Finance Bank Ltd.

& Anr.

...Respondents

Present:

For Appellant:

**Mr. Varun Sharma and Mr. Chandra Shekhar
Yadav, Advocates.**

ORDER

(Through Virtual Mode)

18.11.2020: There is no representation on the side of Respondent No. 1/Bank at the time of calling of the matter at 11:05 AM. For filing of 'Reply/Response' of the Respondent No.1 one opportunity is granted by this Tribunal and accordingly Respondent No.1/Bank is directed to file Reply/Response within two weeks from today. Thereafter, one week time is granted to the Appellant to file Rejoinder, if any. If the 'Reply/Response' of Respondent No.1 and 'Rejoinder' of the Appellant is filed by the respective parties then the Office of the Registry is directed to receive them. At this juncture, this court directs the Learned Counsel for the Appellant to issue Notice to the IRP, Mr. Ravi Kapoor, who appears on behalf of Respondent No.2 M/s SRK Dev Build Pvt. Ltd., returnable by 14.12.2020.

The Registry is directed to List the matter on **14.12.2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/nn